

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TRIG DETECTIVES PVT LTD**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Trig Detectives Private Limited
2.	Date of incorporation of corporate debtor	30/12/1983
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai I
4.	Corporate Identity No. of corporate debtor	U74920MH1983PTC031721
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 3,4,5,6, Shitladevi Co-Op Hsg Soc Ltd, Opp Indian Oil Nagar, D N Nagar, Andheri, West, Mumbai, Maharashtra, India, 400053
6.	Insolvency commencement date in respect of corporate debtor	13/05/2026
7.	Estimated date of closure of insolvency resolution process	09/11/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Deepali Jinesh Parekh Registration no IBBI/IPA-001/IP-P-02880/2024-2025/14439
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<a href="mailto:ca.deepaliparekh@gmail.com">ca.deepaliparekh@gmail.com</a> Add: 702- Mithila Building, Neelkanth Kingdom, Near Vidyavihar Bus Depot, Vidyavihar (west), Mumbai, Maharashtra, 400086.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<a href="mailto:Tdpl.cirp@gmail.com">Tdpl.cirp@gmail.com</a> Add: C-23 Satyam Shopping Center, MG Road, Ghatkopar East, Mumbai -400077.
11.	Last date for submission of claims	27/05/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: C-23 Satyam Shopping Center, MG Road, Ghatkopar East, Mumbai -400077

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Trig Detectives Private Limited on May 13, 2026.

The creditors of Trig Detectives Private Limited, are hereby called upon to submit their claims with proof on or before May 27, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. – Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

**Deepali Jinesh Parekh**

**Registration no. - IBBI/IPA-001/IP-P-02880/2024-2025/14439**

**AFA Certificate No. - AA1/14439/02/300627/109286**

**AFA Valid - 30-Jun-27**

**Date: 16-05-2026**

**Place: Mumbai**

# Steel Safeguard Measure Hits India-UK Trade Pact Rollout

Both sides trying to work out 'unique and creative solution' to implement the deal

Our Bureau

New Delhi: India's India-UK free trade agreement (FTA) with the UK, initially expected to be implemented by May, has hit an expected hurdle over Britain's new steel safeguard measure. The two sides are trying to work out a "unique and creative solution" to ensure the deal is implemented "at an early date", commerce secretary Rajesh Agrawal said Friday.

## The Sticking Point

The sticking point for India-UK CETA is UK's decision to cut tariff-free steel import quotas by 60% from July 1, 2026

### US TRADE TALKS

The next India-US meeting for finalising an interim trade agreement based on the framework announced in February will be held next month

### PACT WITH KOREA

Next round of review to upgrade the India-Korea Comprehensive Economic Partnership Agreement is scheduled for May 25-27

London is following EU's protectionist steel model by combining safeguard restrictions with carbon-linked border taxes



VOGEESE

"The Indian team had visited the US last month and they had very good discussions. And we expect the US team to visit us soon. The dates for the same have not yet been finalised," he said. "But I expect it will happen soon. Not this month, but it will happen sometime next month," he said, adding that India is engaged with the US on a trade deal and that it would be signed at an opportune time. India's exports to the US grew 11% on year to \$8.47 billion in April. Imports fell 4.6%.

On the US' Section 301 probes on forced labour and oversupply, Agrawal said: "We have joined the consultations which took place yesterday in the US on both these investigations. So, I think once the consultation process is over, it is for the US to determine the next steps under the 301." Agrawal said the ministry will work towards pushing the overall exports to \$1 trillion in 2026-27.

London is effectively following the EU's protectionist steel model by combining safeguard restrictions with carbon-linked border taxes. "We are very near to operationalisation. There are only a few sticking points, as you are aware, the UK has come ahead

with a steel measure recently, which was not factored in while negotiating the India-UK deal. We are working together to find a unique, creative solution around the steel measure so that we can operationalise the India-UK CETA at an early date."

# Monsoon May Arrive in Kerala on May 26: IMD

Our Bureau

Pune: Monsoon is likely to set over Kerala on May 26, six days ahead of the normal onset date of June 1, the India Meteorological Department (IMD) said Friday. The progress of the monsoon is keenly watched this year amid concerns over the emergence of the El Niño weather phenomenon, which could adversely affect rainfall in India. The IMD has forecast below normal rainfall—92% of the long-period average—for 2026. Onset of the monsoon on the mainland kicks starts sowing operations for key kharif crops like rice, pulses, oilseeds, cotton and sugarcane. The southwest monsoon usually arrives in Kerala on June 1 with a standard deviation of about seven

days and covers the entire country by July 15.

In India where most of the farmland is rain-fed, a normal southwest monsoon that brings about 70% of the annual rains is crucial for farm output, ensuring food security and keeping inflation in check. State agricultural departments have already started making seeds and fertilisers available, as farmers rush to buy these inputs with the onset of the rainy season. "The southwest monsoon is likely to set in over Kerala on 26th May with a model error of ± 4 days," the IMD said in a news release.



IMD has forecast below normal rainfall—92% of the long-period average—for 2026.

# No Question of Cess on Foreign Biz Travel: PM

New Delhi: Prime Minister Narendra Modi has denied reports that the government is mulling imposition of a surcharge on foreign travel and emphasised that it is committed to an easy ease of doing business and ease of living. Reacting to reports that the government is considering imposition

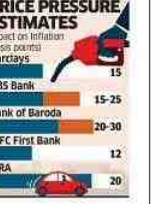
of a tax/cess/surcharge on foreign travel as a step to soften the impact of fiscal hits due to high cost of petroleum, LPG caused by the West Asia conflict, Modi said on X. "This is totally false. Not an iota of truth in this. There is no question of putting such restrictions on foreign travel."

# AMID WEST ASIA CRISIS

# Fuel Price Hike May Push Inflation Up by 20 bps, Warn Experts

Anushka Sawhney

New Delhi: Retail inflation could accelerate by 15-20 basis points (0.15-0.20 percentage points) in the coming months following the fuel price hike announced on Friday, with economists warning that higher transport and logistics costs could trigger major second-round price pressures across the economy.



"Given the weightage of petrol and diesel in the CPI (Consumer Price Index) basket, a 35-5% increase likely adds 15-25 bps to the headline inflation, besides second round impact," said Rishabh Das, senior economist and executive director at DBS Bank. Retail fuel prices could directly add 15 basis points to inflation, while higher transportation, logistics and agricultural input costs may create additional indirect pressures of 10-15 basis points, according to experts.

State-run oil marketing companies on Friday raised petrol and diesel prices by ₹3 per litre, the first increase in four years, amid a sharp rise in global crude oil prices due to the West Asia conflict. This comes days after the government increased the import duty on gold and silver to discourage imports, reduce the strain on foreign exchange reserves and support the rupee. Multiple measures were also raised by ₹2 per litre earlier this week. "Since the hike was effective

## ADDENDUM TO PUBLIC NOTICE - FOURTH E-AUCTION DATED 21.04.2026

As per Insolvency and Bankruptcy Code, 2016  
E-mail: lwd.liquidation@gmail.com, www.lwd.com

**ADDENDUM**  
Sale of Assets under Insolvency and Bankruptcy Code, 2016  
In respect of auction notice issued by the undersigned on 27.04.2025 for sale through e-auction of IVRCL Limited, the timelines of the said process are revised as under: The Sale will be done by the undersigned through the E-Auction platform at the web portal <https://lwd.auction.com/auction-36b3b0m>

Key particulars of the sale are as follows:

Category	Description	As per the Auction Notice	As Amended
Category A - Sale of Corporate Debtor as a Going Concern	ASSET 1: Sale of Corporate Debtor as a going concern or "AS IS WHERE IS" "WHATSOEVER THERE IS" AND "WITHOUT RECOURSE BASIS"	21.05.2026 at 11:00 AM to 01:00 PM	11.06.2026 at 11:00 AM to 01:00 PM
Category B - Sale of Non-Care Assets of the CD in Case no bids are received for auction under Category A	ASSET 2: Sale of individual assets (being out of non-care assets of the CD as further listed in "Non-Care Assets Part 1" in "AS IS WHERE IS" "WHATSOEVER THERE IS" AND "WITHOUT RECOURSE BASIS"	21.05.2026 at 02:00 PM to 04:00 PM	11.06.2026 at 02:00 PM to 04:00 PM
Category C - Sale of Non-Care Assets of the CD in Case no bids are received for auction under Category A and Category B	ASSET 3: Sale of Non-Care Assets of the CD as further listed in "Non-Care Assets Part 2" in "AS IS WHERE IS" "WHATSOEVER THERE IS" AND "WITHOUT RECOURSE BASIS"	21.05.2026 at 05:00 PM to 07:00 PM	11.06.2026 at 05:00 PM to 07:00 PM
Site Visits	Between 10:00 AM to 5:00 PM from April 27, 2026 to May 19, 2026	Between 10:00 AM to 5:00 PM from June 09, 2026 to June 19, 2026	
Last Date for Submission of Documents & EMD	May 18, 2026 before 05:00 PM	June 09, 2026 before 05:00 PM	

All other terms & conditions shall remain the same.  
Date: 11 May 2026  
Place: Hyderabad

Prasanna Kumar  
Liquidator of IVRCL Limited  
Registration No. (BB)IPA-02/1P-AN04/2019-2020/12993  
E-Mail: [prasa@lwd.com](mailto:prasa@lwd.com)

File No. Admin-12011(16)1112024-office  
Government of India  
Ministry of Health and Family Welfare  
Directorate General of Health Service  
Central Drugs Standard Control Organization  
(Drugs Section)

Ministry of Health and Family Welfare invites application from eligible candidates for filling up the post as mentioned below at Central Drugs Testing Laboratory, Hyderabad on Deputation basis. The last date for receiving the applications will be within 60 days from the date of publication of this advertisement in the Employment News.

2. For further details please visit Ministry's website <https://mohfw.gov.in> or CDSCO website <https://cdsco.gov.in>

Sl. No.	Name of the Post	Pay as per 7th CPC	No. of Post.	Office for which the post is filled up
1.	Junior Scientific Officer	Pay Level 8 of 7th CPC (Rs. 47800 - 51100)	1 (one)	Central Drugs Testing Laboratory, Hyderabad

(Pawan Kumar)  
Deputy Director (Admn), CDSCO HQ,  
FDA Bhawan, Kotla Road, New Delhi-110002  
CBC 17194/11/001/2827

## FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THE TRIG DETECTIVES PRIVATE LIMITED

Sl. No.	RELEVANT PARTICULARS	TRIG DETECTIVES PRIVATE LIMITED
1.	Name of corporate debtor	TRIG DETECTIVES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	30/12/2002
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai 1
4.	Corporate Identity No. of corporate debtor	U74900MH2003PT0203121
5.	Address of the registered office and principal office (if any) of corporate debtor as on 31/03/2026	Office No. 34/55, Shilpada Goshop, Hsg Soc Ltd, Opp Indian Oil Nagar, D N Nagar, Andheri West, Mumbai, Maharashtra, India, 400063
6.	Insolvency commencement date in respect of corporate debtor	13/05/2026
7.	Estimated date of closure of insolvency resolution process	09/11/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Deepak Jyesh Prasad Registration no: (BB)IPA-001/1P-02/2019-2020/14439 insolvencyprofs@gmail.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Asst. 702, Mirra Building, Healden Kingdom, Near Vidyapeeth Bus Depot, Vidyapeeth (west), Mumbai, Maharashtra, 400086. Email: <a href="mailto:deepak@insolvencyprofs.com">deepak@insolvencyprofs.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Asst. C-23, Sanyal Shopping Centre, MG Road, Ghansolkar Estate, Mumbai 400027.
11.	Last date for submission of claims	27/05/2026
12.	Classes of creditors, if any, in class (a) or sub-section (b) of section 21, as determined by the interim resolution professional	Not Applicable
13.	Name of Insolvency Professionals nominated to act as Authorized Representative of creditors in a class of creditors for each class	Not Applicable
14.	(a) Details of authorized representatives are available at: (b) Details of authorized representatives are available at:	Web link: <a href="https://bbg.gov.in/downloads">https://bbg.gov.in/downloads</a> MIS Portal: <a href="https://mis.bbci.gov.in">https://mis.bbci.gov.in</a> Physical Address: C-23 Sanyal Shopping Centre, Ghansolkar Estate, Mumbai-400027

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Trig Detectives Private Limited on May 13, 2026. The creditors of Trig Detectives Private Limited, are hereby called upon to submit their claims with proof on or before May 27, 2026 to the interim resolution professional at the address mentioned in the table above. The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals mentioned in the table above.

Extract of Audited Consolidated Financial Results for the quarter and year ended March 31, 2026  
(All amounts in ₹ lakhs, unless otherwise stated)

Sr. No.	Particulars	Quarter Ended			Year Ended		
		31 March 2026 (Audited)	31 December 2025 (Unaudited)	31 March 2025 (Unaudited) (Restated)	31 March 2026 (Audited)	31 March 2025 (Audited) (Restated)	31 March 2024 (Audited) (Restated)
1	Revenue from operations	3,51,902.84	3,17,246.02	3,52,576.93	13,11,008.17	12,57,798.85	12,57,798.85
2	Other income	2,846.26	453.17	946.40	9,965.34	4,954.15	4,954.15
3	Total income	3,54,749.10	3,17,699.19	3,53,523.33	13,20,973.51	12,62,753.00	12,62,753.00
4	Total operating expense	3,46,739.81	3,13,125.26	3,44,520.83	13,00,246.33	12,35,812.07	12,35,812.07
5	Earnings before interest and tax	11,426.67	8,185.78	11,947.90	35,374.99	39,591.60	39,591.60
6	Net profit for the period/year (before tax and exceptional items)	8,009.29	4,573.93	9,002.50	20,727.18	26,940.93	26,940.93
7	Net profit for the period/year before tax (after exceptional items and share of profit/loss from associates and joint ventures)	7,830.51	4,433.43	9,030.45	20,545.49	26,848.94	26,848.94
8	Net profit for the period/year after tax (after exceptional items and share of profit/loss from associates and joint ventures)	7,210.25	3,704.90	7,976.80	17,762.39	24,137.48	24,137.48
9	Total comprehensive income for the period/year (comprising profit / (loss) for the period (after tax) and other comprehensive income (after tax))	11,149.36	7,301.83	3,644.57	31,691.04	16,988.37	16,988.37
10	Paid up equity share capital (face value of ₹2 each)	2824.38*	2823.10*	2821.91*	2824.38*	2821.91*	2821.91*
11	Other Equity	1,58,645.89					1,58,645.89
12	Earnings per share (in ₹) (face value of ₹2 each) - (not annualised)						
	Basic	3.47	1.39	3.23	7.91	11.44	11.44
	Diluted	3.46	1.38	3.19	7.87	11.28	11.28

\* Nil of fresh issue & treasury shares during quarter and year ended 31 March 2026 & 6,170 shares (31 March 2025 - 2,36,730 shares) and 1,21,710 shares (31 March 2024 - 91,500 shares) respectively.

Notes:  
a) The Financial Results of the Company for the quarter and year ended 31 March 2026, have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 15 May 2026 and have been audited by the Statutory Auditors.  
b) The financial performance of the company on standalone basis for the quarter and year ended 31 March 2026 are ₹ (in lakhs).

Particulars	Quarter Ended			Year Ended		
	31 March 2026 (Audited)	31 December 2025 (Unaudited)	31 March 2025 (Unaudited) (Restated)	31 March 2026 (Audited)	31 March 2025 (Audited) (Restated)	31 March 2024 (Audited) (Restated)
Turnover	7,142.19	7,283.80	12,182.14	25,740.74	45,478.56	45,478.56
Profit before tax	2,659.56	38.28	1,552.24	3,297.42	7,638.43	7,638.43
Profit After tax	2,727.61	31.79	1,541.50	3,202.85	7,267.66	7,267.66
Total comprehensive income	2,735.45	69.47	1,541.50	3,248.37	7,260.24	7,260.24

c) The above is an extract of detailed format of financial results filed with the stock exchange under Regulation 33 of the SEBI (Listing Obligations and Disclosures requirements) Regulation 2015. The full format of the Audited financial results of the Group and the Company for the quarter and year ended 31 March 2026 are available on the Company's website ([www.pdsindia.com](http://www.pdsindia.com)) and on the website of BSE ([www.bseindia.com](http://www.bseindia.com)) and NSE ([www.nseindia.com](http://www.nseindia.com))

For and on behalf of the Board of Directors  
PDS Limited

Place: Mumbai  
Date: May 15, 2026

Pallab Seth  
Executive Vice Chairman & Director  
DIN : 00003640

CIN: L1810MH2019PLC080888  
Registered Office: Unit No. 103/1 & 103/2, Solitaire Corporate Park, Andheri Ghatkopar Link Road, Andheri East, Mumbai 400093, Maharashtra, India | Tel: +91 22 41441100  
Email: [investors@pdsindia.com](mailto:investors@pdsindia.com), Website : [www.pdsindia.com](http://www.pdsindia.com)

# CENTUM ELECTRONICS LIMITED

Corporate Identity Number (CIN): LBST10KA1993PLC01869  
Regd. Office: No. 44, KHB Industrial Area, Yelahanka New Town, Bengaluru - 560064  
Phone: +91 80-4136000 Fax: +91 80-4136005  
Email: [investors@centumelectronics.com](mailto:investors@centumelectronics.com) Website: [www.centumelectronics.com](http://www.centumelectronics.com)

## Extract of the Audited Consolidated Financial Results for the Quarter and Year ended 31<sup>st</sup> March, 2026

(Rs. in Millions)

Sl. No.	Particulars	Quarter ended			Year ended	
		31-03-2026 Audited (Also refer note 5)	31-12-2025 (Unaudited)	31-03-2025 Audited (Also refer note 5)	31-03-2026 (Audited)	31-03-2025 (Audited)
1	Total Income from Operations	3,478.91	2,397.77	2,707.61	9,685.65	7,468.53
2	Net Profit / (Loss) for the period before tax (from continuing operations)	462.09	254.77	384.64	1,148.42	664.95
3	Net Profit / (Loss) for the period after tax (from continuing operations)	349.97	328.77	301.58	1,007.11	504.22
4	Net Profit / (Loss) for the period after tax (from discontinued operations)	(333.57)	(949.27)	(86.33)	(1,525.17)	(523.49)
5	Net Profit / (Loss) for the period after tax (for continuing & discontinued operations)	16.40	(620.50)	215.25	(518.06)	(19.27)
6	Total Comprehensive Income for the period (Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax))	(28.03)	(627.57)	204.07	(586.86)	(10.10)
7	Equity Share Capital (Face value of Rs. 10 per share)	147.41	147.36	147.07	147.41	147.07
8	Reserves (excluding Revaluation Reserve) as shown in the Audited Balance Sheet				3,284.69	3,905.16
9	Earnings Per Share (of Rs. 10/- each) (from continuing & discontinued operations)					
	(a) Basic :	3.35	(41.76)	16.92	(31.62)	1.89
	(b) Diluted :	3.35	(41.76)	16.78	(31.62)	1.88

Notes:  
1. Brief of Audited Standalone Financial Results for the quarter and year ended 31st March, 2026 is as follows:

(Rs. in Millions)

Particulars	Quarter ended			Year ended	
	31-03-2026 Audited (Also refer note 5)	31-12-2025 (Unaudited)	31-03-2025 Audited (Also refer note 5)	31-03-2026 (Audited)	31-03-2025 (Audited)
Total Income from Operations	3,516.59	2,410.45	2,777.64	9,888.72	7,826.62
Net Profit / (Loss) for the period (before tax and exceptional items)	430.19	186.89	362.74	1,003.88	617.04
Net Profit / (Loss) for the period before tax (after exceptional items)	438.95	(1,854.94)	362.74	(1,029.19)	617.04
Net Profit / (Loss) for the period after tax	326.83	(1,780.94)	279.67	(1,170.50)	456.31

2. The Audited Standalone and Consolidated financial results have been reviewed by the Audit Committee in their Meeting held on 13<sup>th</sup> May, 2026 and approved by the Board of Directors of the Company at their Meeting held on 14<sup>th</sup> May, 2026.

3. The Board of Directors of the Company at their meeting held on May 14, 2026 have recommended dividend of Rs. 5 per equity share for the financial year ended March 31, 2026 which is subject to approval of the shareholders at the ensuing Annual General Meeting of the Company.

4. The above is an extract of the detailed format of quarter and year ended audited Standalone and Consolidated Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosures Requirements) Regulations, 2015. The full format of the quarter and year ended audited Standalone and Consolidated financial results are available on the websites of the stock exchanges [www.nseindia.com](http://www.nseindia.com) and [www.bseindia.com](http://www.bseindia.com) and on the Company's website [www.centumelectronics.com](http://www.centumelectronics.com)

5. The figures of the quarter ended March 31 of the current and previous year in the consolidated Ind AS financial results are the balancing figures between the audited figures in respect of the full financial years and the unaudited published year to date figures for the nine months ended December 31 for the respective years, being the date of the end of the third quarter of the financial year which were subjected to limited review.

DELHI MAY FOLLOW

Maharashtra Slashes Jet Fuel VAT to 7% from 18%

AirIndamajumder

New Delhi: In a respite for airlines, Maharashtra has reduced the added tax on aviation turbine fuel to 7% from 18%, in a significant respite for airlines reeling under high jet fuel prices following the war in West Asia.

The government of Delhi, which has the country's busiest airport, is likely to follow suit, reducing VAT to 7% from 25%, people involved in the process said.

With fuel accounting for up to 40% of an airline's operating cost, any reduction on duty and tax can reduce cost of operations," an airline executive said.

Airlines will now spend less to refuel at Mumbai airport, the country's second-busiest, handling around 15% of air traffic.

The lower VAT rate in Maharashtra will remain in place until November 14, according to a state government order reviewed by ET.

Pune and Nagpur airports in the state also handle substantial air traffic. Global average jet fuel prices reached \$182.88 per barrel for the week ended May 8, up from \$189.40 at end of April.

The Ministry of Civil Aviation has been pushing the governments in Delhi, Tamil Nadu, West Bengal and Maharashtra — four states that have levied the highest VAT on jet fuel — to reduce the tax. Airlines have been raising the issue of the adverse impact of VAT on the structure of jet fuel price in India. The tax is levied on the price as a percentage of the fuel.

Airlines have long argued that converting taxes on fuel into a fixed amount would reduce the impact of global price swings on the industry. They have also reiterated their demand for ATF to be brought under goods and services tax (GST) regime, which would allow them to claim input tax credit (ITC) on fuel purchases.

West Asia Conflict Impact
From Page 1
Commerce secretary Rajesh Agrawal said in spite of global geopolitical tensions, the country's exports are registering healthy growth. Exports grew at the fastest pace in five years, which was a surprise.

Air Weighed Down by External Shocks: Singapore Air CEO

LONG GAME Carrier key to SIA's multi-hub strategy, will continue to support its turnaround, says Goh

Forum Gandhi



Mumbai: A day after Singapore Air's first half results were announced, its CEO Goh Ee Kah said SIA had dragged down its annual profit by 57%, chief executive Goh Choon Phong blamed geopolitical disruptions, Pakistani airspace restrictions, and currency volatility for the Indian market's underwhelming financial performance.

Speaking at a post-earnings investors' call Friday, Goh said Air India had been hit by a combination of external shocks that stymied its growth and disrupted international operations, particularly on routes to North America.

Air India's losses more than doubled to \$25,606 crore in FY23, according to results released by Singapore IA, which owns 23.1% of the Tata Group-owned carrier. Singapore Airlines said its net profit fell to \$8.18 billion for the year ended March 31, from \$2.78 billion a year earlier, after booking a \$894.52 million share of losses from Air India.

West Asia, delays in aircraft deliveries and retrofit programmes caused by global supply-chain disruptions, and depreciation of the Indian rupee, which inflated aircraft leasing and maintenance costs paid in US dollars.

The pressure in India intensified after the June 2023 crash of Flight 171 in Ahmedabad triggered heightened regulatory scrutiny, additional safety inspections, and a reduction in international capacity. According to people familiar with the matter, Air India's losses were boosted by a \$7,000,000,000 crore to \$1,500 crore in labour compliance costs.

Despite the mounting losses, Singapore Airlines said Air India remains a "core component" of its multi-market strategy and said it would continue supporting the airline's transformation alongside Tata Sons.

SC Bats for Rationalisation of Airfares
NEW DELHI: The Supreme Court on Friday said there should be rationalisation of airfares and asked the Centre to provide relief to flyers. A bench of Justices Vikram Nath and Sandeep Mehta flagged wide variations in fares charged by airlines on the same route on the same day.

supply chains and look at new markets and diversify their exports," he said. The highest ten exports in April are the highest in ten years in this month.

Imports were \$71.94 billion in April. Trade deficit was \$29.7 billion in March 2023. Outbound shipments of electronic goods rose 40.3%, petroleum products 39.1%, and engineering goods 8.7% in April.



PROFIT DRAG Singapore Air FY26 net fell to \$5.118 billion after booking a \$594.52 million share of losses from Air India

West Asia, delays in aircraft deliveries and retrofit programmes caused by global supply-chain disruptions, and depreciation of the Indian rupee, which inflated aircraft leasing and maintenance costs paid in US dollars.

The pressure in India intensified after the June 2023 crash of Flight 171 in Ahmedabad triggered heightened regulatory scrutiny, additional safety inspections, and a reduction in international capacity.

Despite the mounting losses, Singapore Airlines said Air India remains a "core component" of its multi-market strategy and said it would continue supporting the airline's transformation alongside Tata Sons.

SC Bats for Rationalisation of Airfares
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West Asia Conflict Impact
From Page 1
Commerce secretary Rajesh Agrawal said in spite of global geopolitical tensions, the country's exports are registering healthy growth.

'SECTOR UNPREPARED FOR RESTRICTIONS'

Curbs on Compressor Imports Could Hit Supply of ACs & Refrigerators, Warn Cos

Local capacity remains insufficient to meet surge in demand amid heatwave, they say

Writankar Mukherjee

Kolkata: Air-conditioner and refrigerator makers have warned that the Centre's latest restrictions on compressor imports could lead to shortages later this year as domestic production capacity remains insufficient to meet rising demand.

The concern follows a May 8 order by the Department for Promotion of Industry and Internal Trade (DPIIT), which links compressor imports in the current fiscal to a percentage of volumes imported in FY25.

Under the order, manufacturers can import compressors for refrigerators up to 40% of FY25 import volumes and for air-conditioners up to 30%, both for capacities of up to two tonnes, a segment that accounts for more than 85% of sales.

For capacities above two tonnes, imports are allowed up to 90% of FY25 import volumes for both ACs and refrigerators.

Chief executives of leading manufacturers said the move may have been aimed at conserving foreign exchange and accelerating localisation, but warned the sector was unprepared for such restrictions at a time when demand has surged amid a heatwave.

India currently produces nearly half its AC compressor requirement locally and about 60% of refrigerator compressor demand. Domestic production for compressors above two tonnes remains negligible.

Blue Star managing director B Thangarajan said a quota-based import regime could end up favouring companies that historically depend more on imports.

"The industry has taken up the matter with DPIIT to work out the best way forward, keeping in mind the foreign exchange situation while ensuring production is not disrupted. It will take at least until October for India to be self-sufficient in compressor production," he said.

According to industry estimates, India's annual AC compressor manufacturing capacity is 7.8 million units against demand of around 15 million units. Chinese companies GMCC and Highly are among the largest manufacturers in India, while LG Electronics and Daikin also have manufacturing capacity in the country.



Imports capped at 40% for refrigerators and 30% for ACs in the under two-tonne segment accounting for over 85% of sales. Aimed at conserving forex and pushing localisation, caps trigger shortages, execs say.

India's AC compressor capacity: 7.8 m units vs demand of around 15 m units. Refrigerators demand 14.5-15 m vs 8.5-9 m capacity.

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For refrigerators, annual demand is estimated at 14.5-15 million units, against domestic production capacity of 8.5-9 million units. Besides component makers, LG Electronics, Samsung Electronics and Godrej are among the major local producers of refrigerator compressors.

That of a leading refrigerator and AC maker said an immediate shift to locally sourced compressors was not feasible, even where supplies were available, because products require at least six months of testing and validation.

Delhi High Street Retailers Push NDMC to Rework Property Tax

Delhi's retail sector is facing a significant challenge as the National Development Council (NDMC) proposes a new property tax regime. Retailers are pushing for a rework on the tax structure.

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Taking Some Pace Off

From Page 1
There are active discussions around measures to attract direct dollar inflows into the country. These measures to be rolled out over the next 2-3 months. Although, it is difficult to predict which measure the authorities will move on first," said Singh.

The rupee has weakened 3.98% so far in FY27, having depreciated more than 10% in FY26. Among the measures to hedge against the depreciation of the rupee was the Centre's decision earlier this week to raise import duties on gold and silver to make bullion costlier. Bullion is among the biggest items of import, after crude oil, for India.

"Every day, we see new lows and the trajectory fully depends on oil prices. At these levels, we are talking about hedging against the depreciation of the rupee was the Centre's decision earlier this week to raise import duties on gold and silver to make bullion costlier. Bullion is among the biggest items of import, after crude oil, for India.

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Procurement Costs

From Page 1
The under-recovery, or the gap between international prices and domestic pump rates, stood at Rs 14 per litre for petrol, Rs 42 for diesel and Rs 674 per cylinder for LPG on Monday, according to a petroleum ministry official. These figures change daily and do not reflect actual cash losses for refiners. They have also become less meaningful over the past four years as retail prices remained flat.

What matters more for oil companies now is the sharp rise in crude procurement costs. The benchmark Indian crude basket has averaged \$106.2 per barrel in the first four months of 2027. Alongside higher crude prices, rupee depreciation has also added to the pressure. The Indian currency has weakened by Rs 6 against the dollar since the start of the war and by Rs 10 over the past year, breaching the 96-pee-dollar mark for Friday.

As consumers absorb Friday's increase, industry executives expect a similar recovery in losses over the coming days and weeks. The last significant revision in fuel prices came in 2022, when companies raised rates in small daily increments between March 21 and April 6, increasing petrol and diesel prices by Rs 10 per litre with just 16 days.

The oil industry has said oil marketing companies (OMCs) — Indian Oil Corp, Hindustan Petroleum Corp and Bharat Petroleum Corp — are incurring a combined loss of Rs 30,000 crore a month. To be sure, OMCs have shown resilience in absorbing losses arising from the Iran war-triggered turmoil in oil markets. HPL reported a 46% rise in profit to Rs 4,902 crore in the March quarter, largely supported by strong earnings in January and February.

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NOTICE INVITING E-AUCTION OVER RANCHI DIVISION
Date: 14.05.2026
For and on behalf of the President of India, Sr. Divisional Commercial Manager, S.E. Railway, Ranchi has invited e-Auction over Ranchi Division.

आईआरएल (इंडिया) लिमिटेड/IREL (India) Limited
COMMERCIAL OFFICE SPACE FOR LEASE
403 Manish Commercial Centre 218/A, Dr Ambedkar Road, Worli Sea Face, Mumbai-400030

FORM A PUBLIC ANNOUNCEMENT
Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF THIS DEBTOR

EAST CENTRAL RAILWAY SCHEDULE OF E-AUCTION NOTICE (SCRAP SALE)
Schedule E-Auction time from 10:00 AM to 05:00 PM
Month: Division Date Day Date Day Mobile

Delhi HC to CCI Don't Pass Final Order Against Apple till July 15 in App Store Case
Allows regulator to continue probe; flags complications amid pending challenge

New Delhi: The Delhi High Court on Friday stopped the Competition Commission of India (CCI) from passing its final order against Apple's App Store, saying it will wait until July 15 to decide whether to allow the final order to stand. The court's decision comes as Apple is appealing the CCI's order, which found that the App Store's policies were anti-competitive. The court's stay is a significant development in the ongoing legal battle between Apple and the CCI.

SC Upholds HC Order Directing Flipkart not to Use 'MarQ' Name
Court sees trademark similarity with 'Marc'; grants eight weeks to sell off stock

New Delhi: The Supreme Court on Friday upheld a Delhi High Court order restraining Flipkart from using 'MarQ' brand name in its electronics products because it is similar to Marc Enterprises' trademark 'Marc'. The court's decision is a significant victory for Marc Enterprises, which has been fighting Flipkart's use of the name since 2021. The court granted Flipkart eight weeks to sell off its stock of 'MarQ' branded products before the final order is passed.

### TAMBOLI INDUSTRIES LIMITED

CIN: L65993GJ2008PLC053613  
 Registered Office: Mahavir Palace, 8-A Kalubha Road, Bhavnagar, Gujarat- 364 002.  
 Phone: +91 8866541222 e-mail: direct1@tambolindustries.com website: www.tambolindustries.com

#### SPECIAL WINDOW FOR TRANSFER AND DEMATERIALIZATION OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2) 2026-MIRSD-POD/1/3750/2026 dated January 30, 2026, all shareholders are hereby informed that a Special Window has been opened for a period of 1 year, from February 5, 2026 to February 4, 2027 to facilitate transfer and dematerialization of physical securities which were sold/purchased prior to April 1, 2019. The said Special Window shall also be available for such transfer requests which were submitted earlier and were rejected/returned/not attended due to deficiency in the documents/process/or otherwise. Further, the securities so transferred shall be mandatorily credited to the transferee only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Investors are encouraged to take advantage of this opportunity by furnishing the necessary documents to the Company's Registrar and Share Transfer Agent M/s. MCS Share Transfer Agent Ltd. at 201, 2nd Floor, Shatad Complex, Opp. Bata Show Room, Ashram Road, Ahmedabad 380 009, Gujarat, India.

Place : Bhavnagar For Tamboli Industries Limited  
 Date : 15<sup>th</sup> May, 2026  
 Name: Vipul H. Pathak  
 Designation: Director and Chief Financial Officer  
 DIN: 09391337

### NOTICE

#### SANJIVANI PARANTERAL LIMITED

CIN: L24300MH1994PLC081752  
 Registered Office: 205,P.N.Kothari Industrial Estate, L.B.S. Marg, Bhandup (W), Mumbai - 400 078

Notice is hereby given that pursuant to SEBI Circular SEBI/HO/MIRSD/DOS/3/CIR/PI/2018/139 dated 6th November 2018 and SEBI Circular SEBI/HO/MIRSD/MIRSD-POD/PIR/2025/97 dated 2nd July, 2025, a request has been received by the Company from Mrs. Urmila Agarwal, having address at Sarvottam, Reymond Shop, R-Block, Patna- 800001 to transfer the below mentioned securities held in the name of the security holder as detailed below, to his name. These securities were claimed to have been purchased by him and could not be transferred in his favour.

Folio No.	Name of the Solders & Address	Security Type Face Value	No. of Securities	Distinctive Nos. From To
001657	MALAY SINGH Annapurna Tea Co Chamdoria Patna 800008	SHARES, Face value Rs.10/-	400	4256601 - 4259000
0001660	BIPIN KISHORE Annapurna Tea Co Chamdoria Patna 800008	SHARES, Face value Rs.10/-	900	4260801 - 4261700
0001661	BIPIN KISHORE Sati Investment 603 Asiana Plaza Budh Marg Patna 800001	SHARES, Face value Rs.10/-	600	4261701 - 4262300
0001662	MADAN MOHAN AGARWAL Annapurna Tea Co Chamdoria Patna 800008	SHARES, Face value Rs.10/-	600	4262301 - 4262900

Any person who has a claim in respect of the above mentioned securities, should lodge such claim with the Company at its Registered Office within 30 days from this date along with appropriate documentary evidence thereof in support of such claim, else the Company will proceed to transfer the securities in favour of Mrs. Urmila Agarwal, without any further intimation.

Date: 15.05.2026  
 Place: Mumbai  
**SANJIVANI PARANTERAL LIMITED**

### NOTICE

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CIN: L24300MH1994PLC081752  
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Folio No.	Name of the Solders & Address	Security Type Face Value	No. of Securities	Distinctive Nos. From To
0001663	MADAN MOHAN AGARWAL Sati Investment 603 Asiana Plaza Budh Marg Patna 800001	SHARES, Face value Rs.10/-	900	4262901 - 4263800

Any person who has a claim in respect of the above mentioned securities, should lodge such claim with the Company at its Registered Office within 30 days from this date along with appropriate documentary evidence thereof in support of such claim, else the Company will proceed to transfer the securities in favour of Mr. Mahabir Prasad, without any further intimation.

Date: 15.05.2026  
 Place: Mumbai  
**SANJIVANI PARANTERAL LIMITED**

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF TRIG DETECTIVES PVT LTD

S.No.	RELEVANT PARTICULARS	TRIG Detectives Private Limited
1.	Name of corporate debtor	TRIG Detectives Private Limited
2.	Date of incorporation of corporate debtor	30/12/1963
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai 1
4.	Corporate Identity No. of corporate debtor	U74920MH1983PT03121
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 3,4,5,6, Shiladhe Co-Op Hsg Soc Ltd, Opp Indian Oil Nagar, D N Nagar, Anchari, West, Mumbai, Maharashtra, India, 400053
6.	Insolvency commencement date in respect of corporate debtor	13/05/2026
7.	Estimated date of closure of insolvency resolution process	09/11/2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Deepali Jinesh Parekh Registration no: IBI/IFA-001/IP-P-02880/2024-2025/14439
9.	Address and e-mail of the interim resolution professional, as registered with the Board	ca.deepaliparek@gmail.com Add: 702: Mithia Building, Near Karthi Kingdom Near Vidyalay Bus Depot, Vidyalay (west), Mumbai, Maharashtra, 400086.
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Tp.trip@gmail.com Add: C-23 Satyam Shopping Center, MG Road, Ghatkopar East, Mumbai-400077.
11.	Last date for submission of claims	27/05/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: C-23 Satyam Shopping Center, MG Road, Ghatkopar East, Mumbai -400077

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Trig Detectives Private Limited on May 13, 2026. The creditors of Trig Detectives Private Limited, are hereby called upon to submit their claims with proof on or before May 27, 2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date: 16-05-2026  
 Place: Mumbai  
 Registration no. - IBI/IFA-001/IP-P-02880/2024-2025/14439  
 AFA Certificate No. - AA1/14439/02/300627/109286  
 AFA Valid - 30-Jun-27  
 Deepali Jinesh Parekh  
 Sd/-  
 Company Secretary & Compliance Officer

### CENTRAL RAILWAY

BHUSAWAL DIVISION  
 E-TENDER NOTICE NO.  
 BSL-STORE-93265640  
 Date: 13/05/2026

Central Railway, Sr. Divisional Materials Manager, Bhusawal TENDER No.: 93265640 1) का = 185 Set. OPENING DATE: 15/06/2026 at 11:30 Hrs. Brief description: Supply and Configuration of Digital Trans-receiver Handheld 5-Watt VHF Set with Keypad and display along with OEM approved rechargeable battery along with spare compatible battery, Quick Battery Charger, Helical Antenna and Belt clip conforming to RDSO. Specification No. RDSO/SPN/TC/107/ 2018 Version 2.1

Note:- The Details of this Tender is available on Rly. Site www.ireps.gov.in

TRAVEL SAFELY, AVOID FOOTBOARD TRAVELLING

### Regd. Off: 9th Floor, Antriksh Bhawan, 22 K.G. Marg, New Delhi-110001.

Ph: 011-23357171, 23357172, 23705414, Web: www.pnbhousing.com

#### POSSESSION NOTICE FOR IMMovable PROPERTY AS PER RULE 8(1) AND APPENDIX-IV

Whereas the undersigned being the Authorised Officer of the PNB Housing Finance Ltd. under the Securitisation and Reconstruction of Financial Assets & in compliance of Rule 8(1) of Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued demand notice(s) on the date mentioned against each account calling upon the respective borrower(s) to repay the amount as mentioned against each account within 60 days from the date of notice(s) date of receipt of the said notice(s). The borrower(s) having failed to repay the amount, notice is hereby given to the borrower(s) and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said Rules on the dates mentioned against each account. The borrower(s) in particular and the public in general is hereby cautioned not to deal with the properties which will be subject to the charge of PNB Housing Finance Ltd., for the amount and interest thereon as per loan agreement. The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Loan Account Number(s)	Name of Borrower/ Co-Borrower/ Guarantor(s)	Date of Demand Notice	Amount as on Date in Demand Notice	Date of Possession Taken Type of Possession	Description of the Property/ies Mortgaged
NHL/RCKN/032 5/163740 B.O.: Chakan	Mr. Govind Shivaji Shivarkar (Borrower) & Ms. Sarika Govind Shivarkar (Co-Borrower)	07-11-2025	Rs.12,95,118/- (Rupees Twelve Lakhs Nine Fifty Thousand One Hundred Eighteen Only) as on 07-11-2025	11-05-2026 Physical	All that Part and Parcel of Flat No.505, GAT No.226, 5th Floor Old GAT No.1246, Bhayalaxmi Apartment Sq.Feet, Pune, Pune Nagar Road, Pune, Pune Road, Pune, Maharashtra, India, 412207.

Dated: 16-05-2026 | Place: Pune, Maharashtra Sd/- Authorized Officer, PNB Housing Finance Limited

### Motilal Oswal Home Finance Limited

Corporate Office : Motilal Oswal Tower, Rahimtullah Sayani Road, Opposite ST Depot, Prabhadevi, Mumbai-400025. Email :- hquery@motilaloswal.com. CIN Number :- U65923MH2013PLC248741

#### DEMAND NOTICE

UNDER THE PROVISIONS OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 ("the Act") AND THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 ("the Rules")

The undersigned being the authorized officer of the Motilal Oswal Home Finance Limited (MOHFL) under the Act and in exercise of powers conferred under Section 13(12) of the Act read with Rule 3, issued Demand Notice(s) under Section 13(2) of the Act, calling upon the following borrower(s) to repay the amount mentioned in the respective notice(s) within 60 days from the date of receipt of the said notice. The undersigned reasonably believes that borrower(s) is/are avoiding the service of the demand notice(s), therefore the service of notice is being effected by affixation and publication as per Rules. The contents of demand notice(s) are extracted herein below.

Sr. No.	Loan Agreement No./Name of the Borrower(s) / Co-Borrower(s) / Co-Appllicant Name / Guarantor Name	Date of Demand Notice/ Outstanding	Description of the Immoveable Property
1	LAN - LXPAL00315-160009533 Borrower : Hemant Hari Ghanekar Co-Appllicant 1 Harshali Hemant Ghanekar	06-05-2026 / Rs. 2,59,308/- (Rupees Two Lac Fifty Nine Thousand Three Hundred Eight Only)	Flat No B 401, Fourth Floor Area Adm about 31.13 Sq Mtrs In The Building Knowns As Siddhi Heights Constructed On The Survey No 178 Situated At Village Narangi, Taluka Vasai, Dist Palghar.
2	LAN - LXXAI01216-170040856 Borrower : Sandhya Rupesh Belose Co-Appllicant 1 Rupesh Ramesh Belose	06-05-2026 / Rs. 11,03,121/- (Rupees Eleven Lac Three Thousand One Hundred Twenty One Only)	Flat Bearing No. 103, On 1st Floor, Having Area Admeasuring 305sq. Ft. Le. 28.34 Sq. Meters Built Up. In The Building Known As "Vastu Narayan Plaza", Constructed On Land Bearing C.T.S. No. 644, Lying Being And Situated At Mauje Village Kalher, Taluka Bhiwandi, Dist. Thane, Within The Limits Of Kalher Grampanchayat, Talathi Saja Kalher, Sub Registration District And Taluka Bhiwandi, Registration District And Sub District Thane.
3	LAN - LXVIR00315-160020412 Borrower : Puran Mal	06-05-2026 / Rs. 9,48,380/- (Rupees Nine Lac Forty Eight Thousand Three Hundred Eighty Only)	Flat No. 306.A Area 32 Sq Mtrs, 3rd Floor, Prathamesh Complex, Bldg. No.3, Survey No 61, Hissa No 04,Adm Hr. O-36-7,Sahakar Nagar, Phoolpada, Virar (E), Dist. Palghar.
4	LAN - LXPAL00116-170034030 Borrower : Suresh Sukumar Manakkal Co-Appllicant 1 Sapna Suresh Manakkal	06-05-2026 / Rs. 14,65,174/- (Rupees Fourteen Lac Sixty Five Thousand One Hundred Seventy Four Only)	Flat No 301, On The Third Floor, Area Admeasuring About 595 Sq. Ft. Built Up Area And Open Terrace Area 133 Sq. Ft. Built Up Area In The Building Known As "John Villa", Constructed On Land Bearing Survey No. Gaothan 1.5 Gunthe, Situated At Village Maan (Surya Prakalp), Taluka & District Palghar.
5	LAN - LXPEN00316-170049341 Borrower : Ganesh Tipu Pawar Co-Appllicant 1 Ganesh Pawar	06-05-2026 / Rs. 9,20,287/- (Rupees Nine Lac Twenty Thousand Two Hundred Eighty Seven Only)	Flat No. 302, On The Third Floor, Area Admeasuring About 58.82 Sq. Mtrs. Le.633.00 Sq.ft. Built Up Area. In The Building Known As "Laxmi Complex, Constructed On Survey No.3, Hissa No.3 A 5, Situated At Village Rees, Taluka Khatlapur, District Raigad.
6	LAN - LXPAN01517-180067429 Borrower : Richard Nelson Rao Co-Appllicant 1 Nelson Prabhakar Rao	06-05-2026 / Rs. 13,52,424/- (Rupees Thirteen Lac Fifty Two Thousand Four Hundred Twenty Four Only)	Flat No. 204, Admeasuring 660 Sq.ft., Built Up Area On 2 Floor In A Building Known As Vinayak Darshan,Lying Being At Survey No.17, Hissa No.17 (Part), Survey No.17, Hissa No.8 (Part), Survey No.18, Hissa No.2(Part), Admeasuring 489.03 Sq.mtrs; Plot No.10, And Situated At Mauje Nandivil Chanchand, Ravikranj Co-Operative Housing Society Ltd; Dombivli East, Taluka Kalyan, District Thane.

The borrower(s) are hereby advised to comply with the demand notice(s) and to pay the demand amount mentioned therein and hereinabove within 60 days from the date of this publication together with applicable interest, additional interest, bounce charges, cost and expenses till the date of realization of payment. The borrower(s) may note that MOHFL is a secured creditor and the loan facility availed by the Borrower(s) is a secured debt against the immoveable property/properties being the secured asset(s) mortgaged by the borrower(s). In the event borrower(s) are failed to discharge their liabilities in full within the stipulated time, MOHFL shall be entitled to exercise all the rights under Section 13(4) of the Act to take possession of the secured asset(s) including but not limited to transfer the same by way of sale or by invoking any other remedy available under the Act and the Rules thereunder and realize payment. MOHFL is also empowered to ATTACH AND/OR SEAL the secured asset(s) before enforcing the right to sale or transfer. Subsequent to the Sale of the secured asset(s), MOHFL is also free to initiate separate legal proceedings to recover the balance dues, in case the value of the mortgaged properties is insufficient to cover the dues payable to the MOHFL. This remedy is in addition and independent of all the other remedies available to MOHFL under any other law. The attention of the borrower(s) is invited to Section 13(8) of the Act, in respect of time available, to redeem the secured assets and further to Section 13(13) of the Act, whereby the borrower(s) is restrained/prohibited from disposing of or dealing with the secured asset(s) or transferring by way of sale, lease or otherwise (other than in the ordinary course of business) any of the secured asset(s), without prior written consent of MOHFL and non-compliance with the above is an offence punishable under Section 29) of the said Act. The copy of the demand notice is available with the undersigned and the borrower(s) may, if they so desire, can collect the same from the undersigned on any working day during normal office hours.

Place : Maharashtra Sd/-  
 Date : 16.05.2026 Authorised Officer  
 Motilal Oswal Home Finance Limited

### BEFORE THE HON'BLE COURT OF ADDL. SMALL CAUSES COURT, MAYO HALL UNIT, AT BENGALURU.

C.Y. NO. 55831/2021 (SCCH-19)  
 PROCLAMATION BY WAY OF PAPER PUBLICATION

WHEREAS, a complaint has been made before me against A-2 Sri. Rohit Ashok Jindal, Director, Three Bhimeshwari Ispat Private Limited, Office No. 3, 4th Floor, The Metroplex Building, Next to Inox Theater, Bund Garden Road, Pune, Maharashtra 411001 and against A-3 Sri. Ashok Kumar Sanwarlal Jindal, Director, Three Bhimeshwari Ispat Private Limited, Office No. 3, 4th Floor, The Metroplex Building, Next to Inox Theater, Bund Garden Road, Pune 411001, Maharashtra. And warrant of arrest thereupon issued has returned that the said accused person is not found and whereas it has been shown to my satisfaction that there is no chance of securing the said accused. Hence, we are publishing this proclamation in the newspaper "LOKSATTA" and "FINANCIAL EXPRESS".

Proclamation is hereby made that the Accused are required to appear before this Court to answer the said complaint on the 16th of June 2026.

By Order of Court, Sheristadar  
 Court of Small Causes, Mayo Hall Unit, Bangalore  
 Date: 15/05/2026, Place: BENGALURU

### IMPORTANT

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### Bandhan Bank

Regional Office : Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedbad-6. Phone: +91-26421671-75

#### SYMBOLIC POSSESSION NOTICE

NOTICE is hereby given under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorized Officer issued demand notice to the Borrowers on the date mentioned against the account stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice. The borrower having failed to repay the amount, notice is hereby given to the Public in general and in particular the Borrowers that the undersigned has taken the Symbolic Possession of the property described herein below under Section 13(4) of the said Act read with Rule 8 of the said Rules on the date mentioned against the account. The borrower in particular and the Public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the Bank for the amounts, interest, costs and charges thereon. The borrowers/mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of borrower(s), guarantor & Loan Account Nos.	Description of the property mortgaged (Secured assets)	Date of Demand Notice / Date of NPA	Date of Symbolic Possession Notice	Amount O/s as on date of demand notice
Kuldeep Rajaram Shukla, Abhishek Kuldeep Shukla 2000310003130	All that piece and parcel of Flat No.3, C Wing, Ground Floor, Pooja Plaza in Pojga Township, Type 2, Building No.1, Bearing GAT No.112, Village-Beteagoan, Behind Tata Project, Boisar East, Tal-Palghar, Maharashtra-401501. On or towards North : As per Plan, On or towards East : As per Plan, On or towards west : As per Plan, On or towards South : As per Plan	18 November 2025 / 03.August 2023	11 May 2026	Rs.11,25,235.10/- (As on 11 November, 2025)

Place : Maharashtra, Date : 16 May 2026  
 Authorised Officer, Bandhan Bank Limited

### Bandhan Bank

Regional Office : Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedbad-6. Phone: +91-26421671-75

#### DEMAND NOTICE TO BORROWERS

The under mentioned account turned into NPA and demand notice issued by Bandhan Bank Ltd. to the following Borrowers under Sec.13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act), 2002 was returned unreserved. Hence, this notice is issued to you all and public at large through publication.

Name of borrower(s), guarantor & Loan Account Nos.	Description of the mortgaged property (Secured asset)	Date of Demand Notice/Date of NPA	Amount O/s as on date of demand notice	Date of pasting of Notice
Santosh Tulashi Tiwari, Priti Santosh Tiwari 2000310003185	All that piece or parcel of Area- 436 Sq Ft, Gat No 156,158/1/2,172,173, Flat No 02, Ground Floor, Block No 04, Building No D.3,Type Building, Ostwal Wonder City, Chillar Road, Opp- Tata Housing, Bategaon, Bhoisar (East),401501. On Or Towards North : As Per Plan, On Or Towards East : As Per Plan, On Or Towards West : As Per Plan, On Or Towards South : As Per Plan	20 March 2026 / 05 March 2026	Rs. 6,46,181.75/- (Due as on 09 March 2026)	11 May 2026

Demand made against you through this notice to repay to the Bank, dues with further interest, costs and charges within 60 days from the date hereof, failing which the Bank will further proceed to take steps u/s.13(4) of the SARFAESI Act. The borrowers/mortgagor's attention is invited to the provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Place : Maharashtra, Date : 16 May 2026  
 Authorised Officer, Bandhan Bank Limited

### Bank of Baroda, Koparkhairne Branch: Plot No. 380, Sector No. 19 C, Koparkhairne, Opp Gyan Vikas School Navi Mumbai - 400709. Tel: 022-27542480 E-mail: kopark@bankofbaroda.bank.in

#### POSSESSION NOTICE (For Immovable Property/ies)

Whereas, the undersigned being the Authorised Officer of Bank of Baroda, under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated 01-07-2025 calling upon the borrower Mr. Aniket Anil Mohile & Dr. Swarasa S. Paranjape to repay the amount mentioned in the notice Rs. 54,29,038.71 (Rupees Fifty Four Lac Twenty Nine Thousand Thirty Eight And Paise Seventy One Only) less recovery, together with further/true interest @ 15% with monthly rest w.e.f. 01.07.2025 and incidental expenses, costs & charges etc. incurred and to be incurred within 60 days from the date of receipt of the said notice. The borrower/mortgagor having failed to repay the amount, notice is hereby given to the borrower/mortgagor and public in general that the undersigned being the authorised officer of Bank of Baroda has taken Physical Possession of the property as described herein below in exercise of powers conferred on him under Section 13 (4) of the said Act read with the Rule 8 of the said Rules, 2002 on this 12<sup>th</sup> day, May of the year 2026.

The Borrowers/Mortgagor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the Bank of Baroda, Koparkhairne Branch for an amount of being Rs. 54,29,038.71 (Rupees Fifty Four Lac Twenty Nine Thousand Thirty Eight And Paise Seventy One Only) and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

#### Description of the Secured Assets

Equitable Mortgage of Flat No. 1204 phoenix Nest CHS Ltd Plot No. 16 sector 17 Kalamboli, Tal - Parvel Dist - Raigadh.

Date: 12-05-2026  
 Place: Kalamboli  
 Rupesh Kumar  
 Authorised Officer  
 Bank of Baroda

### FORM B PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

#### FOR THE ATTENTION OF THE STAKEHOLDERS OF G. S. CONSTRO & INFRA PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	G. S. CONSTRO & INFRA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	12/10/2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai (RoC - Mumbai)
4.	Corporate Identity No. of corporate debtor	U45202MH2010PTC208912
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 301, 3rd Floor, Divine Tej, Opp. Kilbil School, Thattar Marg, College Road, Nashik, Maharashtra - 422005
6.	Date of closure of Insolvency Resolution Process	12/05/2026 (Date of order of Hon'ble NCLT, Mumbai Bench, Court-V)
7.	Liquidation commencement date of corporate debtor	12/05/2026 (Order received on 14/05/2026)
8.	Name and registration number of the insolvency professional acting as liquidator	Mr. Ashok Mittal Regn. No.: IBI/IFA-001/IP-P-02549/2021-2022/13889
9.	Address and e-mail of the liquidator, as registered with the Board	Address: S-138, B Wing, Express Zone East, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra - 400063 Email: ashokmittal2020@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: S-138, B Wing, Express Zone East, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra - 400063 Email: liq.gsconstro@gmail.com
11.	Last date for submission of claims	11/06/2026

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, Court-V has ordered the commencement of liquidation of G. S. Constro & Infra Private Limited on 12/05/2026 (Order received on 14/05/2026). The stakeholders of G. S. Constro & Infra Private Limited are hereby called upon to submit their claims with proof on or before 11/06/2026, to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/- Mr. Ashok Mittal  
 Liquidator in the matter of  
 G. S. Constro & Infra Private Limited  
 Regn. No.: IBI/IFA-001/IP-P-02549/2021-2022/13889  
 AFA No.: AA1/13889/02/11226/108577  
 Date: 16/05/2026  
 Place: Mumbai Valid till: 31/12/2026

### केनरा बैंक Canara Bank

Address: Guari Complex No. 2, Khandeshwari Naka, Bhiwandi Wada Road, PALGHAR 421303. Email- cb4640@canarabank.com Phone No 8655963421

#### Appendix IV POSSESSION NOTICE [Rule-8 (1)] (For Immovable Property)

Whereas, The undersigned being the Authorised Officer of the Canara Bank VADA BRANCH DP Code 4640 under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Act), 2002 and in exercise of powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice dated 18.12.2024 and calling upon the borrower/mortgagor/guarantor Shri Manish Rattibhan Chauhan(Borrower and Joint Mortgagor) and Smt. Reshama Chauhan(Co-Borrower and Joint Mortgagor) to repay the amount due is Rs.20,10,656.00 (Rupees Twenty Lakh Ten Thousand Six Hundred Fifty Six Only) as on date 17.12.2024 together with further interest and other costs within 60 days from the date of receipt of the said notice. The Borrower/Mortgagor/Guarantor having failed to repay the amount, Notice dated 19.03.2025 was issued U/S 13(4) of SARFAESI Act, 2002 r/w Rule 8 of SARFAESI Rules, 2002 to the Borrower/Mortgagor/Guarantor and the public in general that the undersigned has taken Symbolic Possession of the property described herein below. Pursuant to the above, the Authorised Officer had approached the Court of Hon'ble Additional Chief Judicial Magistrate at Thane under Cr.M.A.No.1804/2025, Seeking Physical Possession of the Secured Asset. The Hon'ble Additional Chief Judicial Magistrate at Thane vide Order Dated. 20.01.2026 directed the, "Court Commissioner Advocate Shri. Yogesh Vijaykant Dixit" to take Physical Possession of the Secured asset and handover to the Authorised Officer of the Bank. In furtherance to the Orders of The Hon'ble Additional Chief Judicial Magistrate at Thane "Court Commissioner Advocate Shri. Yogesh Vijaykant Dixit" had taken Physical Possession on 13.05.2026 and handed over to the undersigned and hence the Borrower in particular and the public in general are hereby cautioned not to trespass or damage the property which is presently under the Physical Possession of Canara Bank VADA BRANCH DP Code 4640 and any such harm/damage/trespass caused if any shall invite Criminal action on such miscreants/respasseur.

#### Description of the Immoveable Property

Residential Property: All that part and parcel of Flat No. C/204 (Rera Carpet adm.30.29 sq. mtrs. & 4.27 sq. mtrs.(Balcony Area), 2nd Floor, C-Wing, "Mann Complex", Navali, Palghar-401404, situated at land bearing Gu. No. 122/S.No.37/6 and 39P, Plot No. 12, 13 of Village Navali via Surya Prakalp, Taluka & District Palghar, Standing in the name of Shri Manish Rattibhan Chauhan / Shri. Rattibhan Chauhan(Borrower and Mortgagor) & Smt. Reshama Chauhan / Shri. Manish Rattibhan Chauhan(Co-Borrower and Mortgagor). Boundaries of the Property: North - B Wing, South - Open Plot; East - Open Plot & Shiv Temple; West - Open Land CERSAL: Security Interest Id 400064605410

Date : 13.05.2026  
 Place : Palghar  
 Sd/-  
 AUTHORISED OFFICER  
 CANARA BANK

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

#### FOR THE ATTENTION OF THE CREDITORS OF RNA LIFESTYLE PRIVATE LIMITED

S.No.	RELEVANT PARTICULARS	RNA Lifestyle Private Limited
1.	Name of corporate debtor	RNA Lifestyle Private Limited
2.	Date of incorporation of corporate debtor	21/04/2003
3.	Authority under which corporate debtor is incorporated / registered	ROC - Mumbai
4.	Corporate Identity No. of corporate debtor	U1909MH2003PTC140062
5.	Address of the registered office and principal office (if any) of corporate debtor	RNA Corporate Park Next to Collector's Office, Kalamnagar, Bandra (East), Mumbai, Maharashtra, India, 400051
6.	Insolvency commencement date in respect of corporate debtor	15-05-2026
7.	Estimated date of closure of insolvency resolution process	11-11-2026 (180 days from the Order date 15-05-2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	NPV Insolvency Professionals Private Limited

कोहलीचे सूचक विधान; स्वतःचे मोल वारंवार सिद्ध करण्यास अनिच्छुक

# विश्वास दोन्ही बाजूंनी महत्वाचा!

वृत्तसंस्था, नवी दिल्ली

तारांकित फलंदाज विराट कोहलीने पुढील वर्षीच्या एकदिवसीय विश्वचषक क्रिकेट स्पर्धेत खेळण्यास इच्छुक असल्याचे संकेत दिले असले, तरी स्वतःचे मोल वारंवार सिद्ध करावे लागत असल्यास ती जागा माझ्यासाठी नाही, असेही स्पष्ट केले. 'विश्वास दोन्ही बाजूंनी महत्वाचा,' असे म्हणत त्याने अप्रत्यक्षपणे भारतीय संघ व्यवस्थापनावर निशाणा साधला आहे.

आंतरराष्ट्रीय स्तरावर कोहलीने कसोटी आणि ट्वेन्टी-२० क्रिकेटमधून निवृत्ती घेतली असली, तरी एकदिवसीय सामन्यांत सातत्यपूर्ण कामगिरी करत आहे. असे असूनही ३७ वर्षीय कोहलीचे पुढील वर्षी आफ्रिकेत होणाऱ्या एकदिवसीय विश्वचषक स्पर्धेसाठी भारतीय संघातील स्थान निश्चित नाही. निवड समितीचे अध्यक्ष अजित आगरकर आणि मुख्य प्रशिक्षक गौतम गंभीर यांना वारंवार कोहली व रोहित शर्मा यांच्याबाबत प्रश्न विचारले जातात. मात्र, ते स्पष्ट उत्तर देणे टाळतात. खेळाडूची कामगिरी आणि त्यावेळची

## 'आता केवळ आनंदासाठीच खेळतो'

■ आता कोणाला काही सिद्ध करण्यासाठी नव्हे तर केवळ खेळाच्या प्रेमापोटी आपण खेळत असल्याचे कोहलीने स्पष्ट केले. यासाठी त्याने विजय हजारो कॅरंडक स्पर्धांतील सहभागाचे उदाहरण दिले. "मी मैदानात कोणालाही काहीही सिद्ध करण्यासाठी उतरत नाही. मला क्रिकेट आवडते, मला त्यातून आनंद मिळतो, म्हणून मी खेळतो. विजय

माझा विचार अगदी स्पष्ट आहे. मी ज्या संघाचा भाग आहे, त्या 'वातावरणाला' जर वाटत असेल की मी संघासाठी मूल्य वाढवू शकतो, तर मी नक्कीच खेळेन. मात्र, जर मला सतत माझे मोल सिद्ध करावे लागत असेल, तर मी त्या मानसिकतेत नाही. गोष्टी सरळसोप्या असल्या पाहिजेत. खेळाडूशी स्पष्ट संवाद साधला पाहिजे. 'आम्हाला तुझ्यावर विश्वास आहे' असे म्हटल्यावर मग सतत प्रश्न विचारू नका. - **विराट कोहली**

तंदुरुस्ती पाहूनच काय तो निर्णय घेतला जाईल असे त्यांच्याकडून सांगितले जाते. परंतु जिथे माझ्या तयारीवर, क्षमतेवर विश्वास नाही, अशा 'वातावरणात' आपण खेळू इच्छित नसल्याचे कोहलीने स्पष्ट केले. "लोक मला सतत विचारतात की

हजारो स्पर्धेत खेळताना देखील माझा दृष्टिकोन हाच होता."

■ त्याने बंगळूरतील 'बीसीसीआय'च्या सेंटर फॉर एक्सलन्समध्ये खेळण्याचा अनुभवही सांगितला. "तिथे फारसे लोक नव्हते. सुरुवातीला वाटते की इतकी वर्षे क्रिकेट खेळल्यानंतर अशी स्पर्धा प्रेरणादायी ठरेल का? पण ज्या क्षणी माझा दृष्टिकोन

बदलला आणि मी स्वतःला सांगितले की 'मला फक्त क्रिकेट खेळाच्या आवडते,' त्या क्षणी मी पुन्हा लहान मुलासारखा खेळू लागलो," असे कोहली म्हणाला.

■ केवळ निकालांच्या आधारे खेळाडूचे मूल्यांकन करणे चुकीचे असल्याचेही कोहलीला वाटते. "कोणीही सातत्याने दमदार कामगिरीची हमी देऊ शकत नाही. परंतु मेहनत आणि खेळाशी बांधिलकी याची हमी मी देऊ शकतो," असे त्याने स्पष्ट केले.

तु २०२७ विश्वचषकात खेळणार का? मला जर खेळायचे नसते, तर मी माझे घर सोडून इथे कशासाठी आलो असतो? मला पुढेही क्रिकेट खेळायचे आहे, चांगली कामगिरी करायची आहे. विश्वचषक स्पर्धेत भारताचे प्रतिनिधित्व करणे ही खूप मोठी गोष्ट आहे. मात्र, माझी भूमिका आणि मूल्य

स्पष्ट असले पाहिजे. विश्वास दोन्ही बाजूंनी महत्वाचा आहे," असे कोहलीने रॉयल चॅलेंजर्स बंगळूर (आरसीबी) संघाच्या 'पॉडकास्ट' मुलाखतीत सांगितले. कोहलीने या वर्षी एकदिवसीय क्रिकेटमध्ये लौकिकाला साजेसी कामगिरी केली आहे. न्यूझीलंड,

दक्षिण आफ्रिका आणि ऑस्ट्रेलिया संघाविरुद्धच्या शेवटच्या सात वनडे डावांत त्याने तीन शतके आणि तीन अर्धशतके साकारली आहेत. याशिवाय त्याने विजय हजारो कॅरंडक एकदिवसीय स्पर्धेतही दिल्लीचे प्रतिनिधित्व करताना १३१ आणि ७७ धावांची खेळी केली. सध्या सुरू असलेल्या 'आयपीएल' मध्येही कोहलीने १२ डावांत ४८४ धावा केल्या आहेत. सर्वाधिक धावा करणाऱ्या फलंदाजांमध्ये तो तिसऱ्या स्थानावर आहे.

"मी संघासाठी सर्वस्व देतो. मी माझ्या तयारीबाबत प्रामाणिक आहे. मैदानावर गेल्यावर मी इतरांतकीच, किंबहुना कोणानही अधिक मेहनत घेतो. एकदिवसीय सामन्यात क्षेत्ररक्षण करताना ४० षटके सीमारेषेवर धावायचे असेल तर ते करण्याचीही माझी तयारी असते. मी कोणतीही तक्रार करत नाही. प्रत्येक चेंडू हा माझ्या कारकीर्दीतील शेवटचा चेंडू आहे अशा मानसिकतेने मी क्षेत्ररक्षण करतो. इतके सगळे केल्यानंतरही मला सतत स्वतःचे मोल सिद्ध करावे लागणार असेल, तर ती जागा माझ्यासाठी नाही," असे कोहलीने नमूद केले.

दुखापतीमुळेच हार्दिक संघाबाहेर

पुढील सामन्यासाठी उपलब्धता अपेक्षित; शार्दूलचे वक्तव्य

पीटीआय, धरमशाला

मुंबई इंडियन्सचा अष्टपैलू शार्दूल ठाकूरने कर्णधार हार्दिक पंड्याच्या भवितव्याबाबत सुरू असलेल्या चर्चांना पूर्णविराम देताना तो दुखापतीमुळेच गेले तीन सामने खेळू शकला नसल्याचे स्पष्ट केले. तसेच खेळाडूने पुन्हा सराव सुरू केला असून कोलकाता नाइट रायडर्सविरुद्ध होणाऱ्या पुढील सामन्यात पुनरागमन करणे अपेक्षित असल्याचेही शार्दूलने सांगितले.

पाठीच्या दुखापतीमुळे हार्दिक मुंबई संघाचा गेल्या तीन 'आयपीएल' सामन्यांत खेळू शकला नाही. मुंबईचा कर्णधार झाल्यापासून हार्दिकला सलग तिसऱ्या हंगामात लौकिकाला साजेसी कामगिरी करता आलेली नाही. त्यामुळे मुंबईच्या व्यवस्थापनाने त्याला पुढील हंगामापूर्वी अन्य एखाद्या संघात पाठवण्याची (ट्रेड) तयारी सुरू केल्याची चर्चा आहे. मुंबईने गुरुवारी झालेल्या सामन्यात पंजाब किंग्जचा पराभव केला. या सामन्यासाठी हार्दिक मुंबई संघास धरमशाला येथे गेला नव्हता. सूर्यकुमार यादवही सामन्यासाठी उपलब्ध नसल्याने जसप्रीत बुमराने संघाचे नेतृत्व केले. मात्र, हार्दिक केवळ दुखापतीमुळेच संघापासून दूर असल्याचे शार्दूलने स्पष्ट केले.



'हार्दिक जायवंदी आहे आणि त्यामुळेच तो गेले काही सामने खेळू शकला नाही. तो रॉयल चॅलेंजर्स बंगळूरविरुद्धच्या सामन्यासाठी रायपूर येथे आला होता. मात्र, तो सामना खेळण्याइतपत तंदुरुस्त नव्हता. तो आता मुंबई येथे सराव करत आहे. कोलकाताविरुद्ध २० मे रोजी होणाऱ्या सामन्यासाठी तो उपलब्ध असेल असा मला विश्वास आहे. त्याच्यासारखा खेळाडूची उणीव संघाला निश्चितपणे जाणवते,' असे शार्दूल म्हणाला. हार्दिकला लखनऊ सुपर जायंट्स, बंगळूर आणि पंजाबविरुद्धच्या सामन्यांना मुकावे लागले. पंजाबविरुद्धच्या सामन्यात शार्दूलने चार गडी बाद करत मुंबईच्या विजयात महत्वाची भूमिका बजावली.

मुंबईचा संघ यापूर्वीच 'प्ले-

ऑफ'च्या शर्यतीतून बाहेर पडला आहे. हार्दिकची कामगिरीही निराशाजनक ठरली आहे. यंदाच्या हंगामात आतापर्यंत खेळलेल्या आठ सामन्यांत त्याने केवळ १४६ धावा केल्या आहेत. यामध्ये ४० ही त्याची सर्वोच्च खेळी होती. गोलंदाजीत त्याला केवळ चार बळी मिळवता आले आहेत. त्यातच त्याच्या नेतृत्वाखाली मुंबईला आठपैकी दोनच सामने जिंकता आले आहेत. याउलट तो संघात नसताना मुंबईने चारपैकी दोन सामन्यांत विजय मिळवला. त्यामुळेच मुंबई संघातील त्याच्या स्थानाबाबत आणि भवितव्याबाबत चर्चेला सुरुवात झाली आहे. यावर 'समाजमाध्यमावर चर्चा सुरूच असतात. काहीमध्ये तथ्य नसते, तर काहीमध्ये नसते. धरमशाला येथे हार्दिकने न येण्याचा निर्णय हा संघ व्यवस्थापनाचा होता,' अशी प्रतिक्रिया शार्दूलने व्यक्त केली.

## एम्बापेच्या नेतृत्वाखाली भक्कम आक्रमक फळी

फुटबॉल विश्वचषकासाठी फ्रान्स संघाची घोषणा

एपी, पॅरिस

पुढील महिन्यात सुरू होणाऱ्या विश्वचषक फुटबॉल स्पर्धेसाठी गतउपविजेत्या फ्रान्सने २६ सदस्यीय संघाची घोषणा केली असून तारांकित आघाडीपटू किलियन एम्बापेच्या नेतृत्वाखाली भक्कम आक्रमक फळी निवडण्यात आली आहे.

फ्रान्सचे प्रशिक्षक दिदिरे डेशॉम यांनी गुरुवारी संघाची घोषणा केली. या संघात युवा गोलरक्षक रॉबिन रिसरचाही समावेश करण्यात आला आहे. त्याने अद्याप आंतरराष्ट्रीय पदार्पणही केलेले नाही. मात्र, स्थानिक लीगमध्ये केलेल्या चांगल्या कामगिरीचा त्याला फायदा झाला. लॉन्सकडून खेळणाऱ्या रिसरने या आठवड्याच्या सुरुवातीला फ्रेंच लीगमधील सर्वोत्तम गोलरक्षकाचा किताब जिंकला होता. फ्रान्स संघात तो माझक मॅनॉयन आणि ब्राइस सांबा यांच्यानंतर तिसऱ्या पंतीचा गोलरक्षक असेल असे डेशॉम यांनी स्पष्ट केले.

फ्रान्स आपले तिसरे विश्वचषक विजेतेपद मिळविण्याचा प्रयत्नात आहे. ११ जून ते १९ जुलैदरम्यान कॅनडा, मेक्सिको आणि अमेरिका येथे संयुक्तपणे होणाऱ्या या स्पर्धेत फ्रान्सला जेतेपदाचे प्रबळ दावेदार मानले जात आहे. फ्रान्सचा 'आय' गटात समावेश असून त्यांचे सेनेगल, इराक आणि नॉर्वे संघाविरुद्ध साखळी सामने होतील.

फ्रान्सचे प्रशिक्षक म्हणून डेशॉम



विश्वचषकासाठी संघ

● गोलरक्षक : माझक मॅनॉयन, ब्राइस सांबा, रॉबिन रिसर  
● बंधूधरपटू : लुकास डिग्ने, मालो गुस्टो, लुकास हर्नान्देझ, थियो हर्नान्देझ, इब्राहिमा कोनाटे, जुल्स कुन्डे, मॅक्सिमस लक्झॉ, विल्यम सलिबा, डेयोड उपामेकानो  
● मध्यरक्षक : एम्बोला कोन्टे, मानु कोने, अँड्रियन रॅबियो, ऑस्टिनियन चुआमेनी, वॉरेन झाएर-एमरी  
● आक्रमक : मॅन्गेस अक्विलोचे, किलियन एम्बापे, ब्रॅंडली बार्कोला, रेयान चेर्की, ओस्मान डेम्बेले, डिसिरे ड्युर, जीन-फिलिप माटेठा, मायकल ओलिसे, मार्कस युल्ट

यांची ही अखेरची स्पर्धा असेल. विश्वचषकानंतर आपण निवृत्ती घेणार असल्याची घोषणा त्यांनी केली आहे. त्यांच्या मार्गदर्शनाखाली फ्रान्सने २०१८ मध्ये विश्वचषक जिंकला आणि २०२२ मध्ये उपविजेतेपद मिळवले होते. यंदा फ्रान्सचा संघ मोहिमेची सुरुवात १६ जूनला सेनेगलविरुद्धच्या सामन्याने करेल.

## सिंधू, लक्ष्यचे आव्हान संपुष्टात

थायलंड बॅडमिंटन स्पर्धेत सात्त्विक-चिराम उपांत्य फेरीत

वृत्तसंस्था, बँकॉक

भारताचे आघाडीचे बॅडमिंटनपटू पीव्ही सिंधू आणि लक्ष्य सेन यांचे थायलंड खुल्या स्पर्धेतील (सुपर ५०० दर्जा) आव्हान उपांत्यपूर्व फेरीत संपुष्टात आले. त्याच वेळी पुरुष दुहेरीत अग्रमानांकित सात्त्विकसाईराज रंकीरीडु आणि चिराम शेठ्टी यांनी फोर्टदौड कायम राखताना उपांत्य फेरीत प्रवेश केला.

पुरुष एकेरीत शुक्रवारी झालेल्या लढतीत अग्रमानांकित जपानच्या अकाने यामामुचीने सिंधूला निष्प्रभ



केले. सिंधूने पहिला गेम जिंकला, पण तिला कामगिरीत सातत्य राखला आले नाही. सिंधूने ही लढत २१-१९, १८-२१, १५-२१ अशी गमावली. 'चांगल्या स्थितीत असताना केलेल्या छोट्या-छोट्या चुका मला महाग पडल्या,' अशी प्रतिक्रिया सिंधूने

सामन्यांतर व्यक्त केली.

पुरुष एकेरीत सातव्या मानांकित लक्ष्य सेनला दुसऱ्या मानांकित कुलावतुत वितितदसान यांच्याकडून १९-२१, १६-२१ असा पराभव पत्करावा लागला. पहिल्या गेममध्ये लक्ष्यने १९-१९ अशा बरोबरीनंतर सलग दोन गुण गमावले. दुसऱ्या गेममध्ये त्याने निराशाजनक खेळ केला. पुरुष दुहेरीत सात्त्विक-चिराम जोडीने सहाव्या मानांकित जपानच्या ताकुमी नोमुरा आणि युची शिमोगामी जोडीचा २१-२२, २१-२३ असा धुव्वा उडवला.

## पाकिस्तान संघाची गुणकपात

मीरपूर : बांगलादेशविरुद्धच्या पहिल्या कसोटी सामन्यात षटकांची गती धिमी राखल्याबद्दल पाकिस्तान संघावर 'आयसीसी'ने कठोर कारवाई केली आहे. पाकिस्तानच्या खेळाडूंना सामन्याच्या मानधनाच्या ४० टक्के रकमेचा दंड ठोठावण्यात आला असून जागतिक कसोटी अजिंक्यपद स्पर्धेच्या (डब्ल्यूटीसी) २०२५-२७ चक्रात पाकिस्तानची आठ गुणांची कपातही करण्यात आली आहे. 'आयसीसी'च्या निवेदनासुसार, वेळेच्या सवलती विचारात घेतल्यानंतरही पाकिस्तान संघाने निर्धारित लक्ष्यापेक्षा आठ षटके कमी टाकल्याचे आढळले.

## लखनऊची चॅम्पिअन्स भात

लखनऊ : डावखुता वेगवान गोलंदाज आकाश सिंहचा (३१/२६) श्रेयदानांतर सलामीवीर मिचेल मार्शने (३८ चेंडूंत ९०) केलेल्या झंझावाती खेळीच्या जोरावर लखनऊ सुपर जायंट्सने 'आयपीएल' सामन्यात शुक्रवारी चॅम्पिअन्स किंग्जवर सात गडी व २० चेंडू राखून मात केली.

नाणेफेक जिंकून गोलंदाजीचा निर्णय घेतल्यानंतर लखनऊने चॅम्पिअन्स २० षटकांत ५ बाद १८७ धावांवर खेळले. कार्तिक शर्माने (४२ चेंडूंत ७९) चांगली फलंदाजी केली. मग १६.४ षटकांत ३ बाद १८८ धावा करत लखनऊने विजय साकारला.

आकानाचा पाठलाग करताना मार्श आणि जोश इंग्लिस (३६) या ऑस्ट्रेलियन फलंदाजांनी ७० चेंडूंतच ३३५ धावांची सलामी दिली. त्यामुळे लखनऊचा विजय सुकर झाला. चॅम्पिअन्स अंशुल कंबोजसाठी (०/६३) हा सामना विसरण्याजोगा ठरला. त्याच्या गोलंदाजीवर आधी मार्श, मग पूरनेने (नाबाद ३२) सलग चार षटकार मारले.

उपलब्ध खेळाडू
कोलकाता वि. गुजरात
वेळ : साय. ७.३० वा.
वेळ : साय. ७.३० वा.
वेळ : साय. ७.३० वा.

राष्ट्रीय कंपनी कायदा न्यायाधिकरण खंडपीठ मुंबई	
कंपनी पिटीशन क्र. २४४ ऑफ २०२५	
विषय : लिंबर इन्फ्रास्ट्रक्चर सोल्युशन्स प्रायव्हेट लिमिटेड (कंपनीज अंक्ट, २०१३ अंतर्गत नोंदणीकृत कंपनी)	
... याचिकाकर्ता	
याचिकेची जाहिरात	
सूचना देण्यात येत आहे की, वरील नावाच्या कंपनीची मुंबई येथील न्यायाधिकरणकाडे समाप्ती (winding up) करण्यासाठीची याचिका दिनांक १७ मार्च २०२६ रोजी सदर याचिकाकर्ता कंपनीने न्यायाधिकरणकाडे सादर केली आहे. ही याचिका दिनांक १ जून २०२६ रोजी न्यायाधिकरणसमोर सुनावणीसाठी निश्चित करण्यात आली आहे. कोणत्याही योगदानकर्त्या (contributory) किंवा इतर व्यक्तीला याचिकेस समर्थन द्यायचे किंवा विरोध करायचा असल्यास, आपले याचिकाकर्ता किंवा त्याच्या प्रतिनिधीला आपल्या हेतूची नोंदीस स्वाक्षरी करून, आपले पूर्ण नाव व पत्ता लिहून, सुनावणीच्या तारखेपूर्वी किमान पाच दिवस आधी पाठवावी. तसेच सुनावणीच्या दिवशी व्यक्तिशः किंवा प्रतिनिधीमार्फत हजर राहावे. याचिकेची प्रत कोणत्याही पतदार किंवा योगदानकर्त्याला विहित शुल्क भरल्यावर खाली सही करणारे प्रतिनिधी उपलब्ध करून देतील. याचिकेला विरोध करण्यासाठी शपथपत्र (affidavit) द्यायचे असल्यास ते न्यायाधिकरणात दाखल करावे लागेल आणि त्याची प्रत याचिकाकर्ता किंवा त्याच्या प्रतिनिधीला सुनावणीच्या तारखेपूर्वी किमान पाच दिवस आधी दिली जावी.	
दिनांक : १६ मे २०२६	याचिकाकर्त्याचे प्रतिनिधी

फॉर्म ए	
जाहीर घोषणा	
[ भारतीय नादारी व दिवाळखोरी मंडळाच्या विनियम ६ अंतर्गत ]	
[ कोर्पोरेट व्यक्तींकरिता नादारी ठाव प्रक्रिया ] विनियम, २०१६ ]	
"ट्रीग डिट्रिव्हल्यूज प्रा. लि."च्या धनकांनी लक्ष देण्याकरिता	
संबंधित तपशील	
१. कोर्पोरेट व्यक्तीचे नाव	ट्रीग डिट्रिव्हल्यूज प्रायव्हेट लिमिटेड
२. कोर्पोरेट व्यक्तीच्या विनियमनाची तारीख	३०.१२.१९८३
३. प्राधिकरण ज्या अंतर्गत कोर्पोरेट व्यक्तीच्या विनियमांत नोंदणीकृत आहेत	आयओसी मुंबई १
४. कोर्पोरेट व्यक्तीच्या कोर्पोरेट आयडेंटिटी नंबर	U74920MH1983PTC031721
५. कोर्पोरेट व्यक्तीच्या नोंदणीकृत कार्यालयाचा व प्रदान कार्यालयाचा पत्ता (जर असल्यास)	ऑफिस : ३, ४, ५, ६, शिवाजीरोड को-ऑप. हाऊस, सोसा. लि., इंडियन अँडिई नगरच्या समोर, टी. एन. नगर, अंधेरी (पश्चिम), मुंबई - ४०००५३, महाराष्ट्र, भारत
६. कोर्पोरेट व्यक्तीच्या कार्यालयाचे नाव	३३, ०५, २०२६
७. नादारी ठाव प्रक्रिया बंद होण्याची अंदाजित तारीख	०९.११.२०२६
८. अंतरिम ठाव व्यवसायिक म्हणून कार्यरत असलेल्या नादारी व्यवसायिकाचे नाव व नोंदी क्रमांक	नाव : दिपाली निनेश पारेख, नोंदी क्र. : IBBI/IPA-001/1P-P-02880/2024-2025/14439
९. मंडळाकडे नोंदणीकृत असल्यामुळे अंतरिम ठाव व्यवसायिकाचा पत्ता व ईमेल	cs.deepaliparekh@gmail.com पत्ता : ७०२ - भविला विल्डिंग, निळकंठ किनाडा, विद्याहार बस रोडवजळ, विद्याहार (पश्चिम), मुंबई - ४०००६६, महाराष्ट्र, भारत.
१०. अंतरिम ठाव व्यवसायिकेची तत्सम चापरवकचा पत्ता व ईमेल	Tdpl.cirp@gmail.com पत्ता : सी-१३, सत्यम शॉपिंग सेंटर, एम सी रोड, घाटकोर (पूर्व), मुंबई-४०००७७.
११. ठाव्यांच्या सादरकरणाकरिता रोखट तारीख	२४.०५.२०२६
१२. अंतरिम ठाव व्यवसायिकाकडून हिचिका केलेल्या किमान ३१ चा षट-वक्त (३१)च्या बंधंडाची अंतरिम धनकांची वर्य, जर असल्यास	लगा नाही
१३. यातून धनकांचे अधिकृत प्रतिनिधी म्हणून कार्यरत असलेल्या अंतर्गत व्यवसायिकांची नावे (प्रत्येक व्यक्तीकडून दोन नावे)	लगा नाही
१४. (ए) संबंधित फॉर्म आणि (बी) अधिकृत प्रतिनिधीचा तपशील येथे उपलब्ध आहे :	वेब लिंक : https://bbi.gov.in/home/downloads प्रत्येक पत्ता : सी-१३, सत्यम शॉपिंग सेंटर, एम सी रोड, घाटकोर (पूर्व), मुंबई-४०००७७.

यादारा सूचना देण्यात येते की राष्ट्रीय कंपनी कायदा न्यायाधिकरणाने १३ मे, २०२६ रोजी "ट्रीग डिट्रिव्हल्यूज प्रायव्हेट लिमिटेड" करिता कोर्पोरेट नादारी ठाव प्रक्रिया सुरू करण्याचा आदेश दिला आहे. "ट्रीग डिट्रिव्हल्यूज प्रायव्हेट लिमिटेडच्या धनकांना यादारा पट्टी नं. १० च्या अनुसार नमूद केलेल्या पत्त्यावर अंतरिम ठाव व्यवसायिकाकडे २० मे, २०२६ रोजी किंवा तत्पूर्वी पुराव्यासह त्यांचे दावे सादर करण्याकरिता फर्मासिध्दात आले आहे. विहित धनकांचे केवळ इलेक्ट्रॉनिक प्रमाणात पुराव्यासह त्यांचे दावे सादर करतात. अन्य सर्व धनकां व्यक्तींकरिता, टपालाने किंवा इलेक्ट्रॉनिक प्रमाणात त्यांचे दावे सादर करू शकतात. वर्य असलेल्या विधीय धनकां, एन्ट्री नं. १२ च्या अनुसार सूचीबद्ध असलेल्या, फॉर्म सीए मधील वगाने (वर्न निरिटेड करत) अधिकृत प्रतिनिधी म्हणून एन्ट्री नं. १३ च्या अनुसार सूचीबद्ध तीन नादारी व्यवसायिकांमधून अधिकृत प्रतिनिधीची वर्य्य शकतील. खोटे किंवा विश्वासूक करणाऱ्या धनकांचे सादरकरण शक्यास दंड आकारला जाईल. दिनांक : १६.०५.२०२६

स्थळ : मुंबई  
व्याख्यारी :- दिपाली निनेश पारेख  
नोंदी क्र. : IBBI/IPA-001/1P-P-02880/2024-2025/14439  
एएफए सर्टिफिकेट नंबर : एए१/४४३१/०२/३००६२०/१०९२८६  
एएफए वैधता : ३०-जून-२७

# IT'S NOT A BURGER IT'S A WHOPPER®

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## EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED MARCH 31, 2026

(Figures-Rs. in million except per share data)

Sr. No.	Particulars	Consolidated Financial Results			
		For the Quarter ended		For the Year ended	
		March 31, 2026	March 31, 2025	March 31, 2026	March 31, 2025
		Audited	Audited	Audited	Audited
1	Total Income from Operations	7,148.87	6,403.79	28,712.58	25,818.85
2	Net Profit/ (Loss) for the period (before tax, Exceptional and/or Extraordinary items)	(474.26)	(604.41)	(2,018.76)	(2,327.94)
3	Net Profit/ (Loss) for the period before tax (after Exceptional and/or Extraordinary items)	(474.26)	(604.41)	(2,041.28)	(2,327.94)
4	Net Profit/ (Loss) for the period after tax (after Exceptional and/or Extraordinary items)	(474.26)	(604.41)	(2,041.28)	(2,327.94)
5	Total Comprehensive Income for the period (Comprising Profit/ (Loss) for the period after tax and Other Comprehensive Income after tax)	(503.28)	(577.85)	(2,146.91)	(2,350.38)
6	Paid-up Equity Share Capital	5,828.76	5,820.68	5,828.76	5,820.68
7	Other Equity			1,382.29	3,265.03
8	Earnings per share (Not annualised for the quarter) (Face value of Rs. 10/- each)				
	a) Basic (in Rs.)	a) (0.73)	a) (1.13)	a) (3.19)	a) (4.33)
	b) Diluted (in Rs.)	b) (0.73)	b) (1.13)	b) (3.19)	b) (4.33)

NOTES:  
a) The above financial results, as reviewed and recommended by the Audit Committee, have been approved by the Board of Directors at its meeting held on May 14, 2026.  
b) In terms of the Regulation 47 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the key items of Standalone Financial Results are given below:

Sr. No.	Particulars	For the Quarter ended		For the Year ended	
		March 31, 2026	March 31, 2025	March 31, 2026	March 31, 2025
		Audited	Audited	Audited	Audited
1	Turnover	5,734.61	4,897.74	22,717.23	19,677.59
2	Loss Before Tax	(1,203.21)	(254.24)	(1,591.40)	(875.78)
3	Loss After Tax	(1,203.21)	(254.24)	(1,591.40)	(875.78)

c) The above is an extract of the detailed format of Audited Consolidated Financial Results for the quarter and year ended March 31, 2026 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The detailed Consolidated and Standalone Financial Results are available on the websites of the Stock Exchange(s) at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com) and of the Company [www.burgerking.in](http://www.burgerking.in).



